

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/824/2015

Date of order: 17.07.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Tarun Kumar Chakrabarti @ T. K.
Chakrabarti, son of late Jitendra Nath
Chakrabarti, aged about 70 years,
retired Additional Commissioner of
Income Tax, Siliguri Range, Siliguri,
residing at Sachin Sourav Apartment, 1st
Floor, College Para, Pin- 734 001.

.....Applicant.

-versus-

1. Union of India through the Secretary to the Govt. of India, Ministry of Finance, Department of Expenditure, North Block, New Delhi- 110 001.
2. The Under Secretary to the Govt. of India, Ministry of Finance, Department of Expenditure, North Block, New Delhi- 110 001.
3. The Chairman, Central Board of Direct Taxes, Govt. of India, Ministry of Finance, Department of Revenue, North Block, New Delhi- 110 001.
4. The Principal Chief Commissioner of Income Tax, West Bengal & Sikkim, Aayakar Bhawan, P-7, Chowringhee Square, Kolkata- 700 069.

.....Respondents.

8

For the Applicant : Mr. S. K. Dutta, Counsel

For the Respondents : Ms. P. Goswami, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. Liberty was granted by this Tribunal in OA. 272/2007 on 30.03.2012 to the respondents to start the inquiry afresh by appointing new inquiry officer in place of CDI, CVC Smt. Salini Darbari and the authorities have also taken a decision to conclude the same but even in 2019 we find that the inquiry proceedings have not been concluded. The respondents nowhere state in the reply, that delay is attributable to the applicant.

3. Therefore, we direct the authorities either to conclude the inquiry proceedings within 3 months from the date of receipt of a copy of this order, failing which they would release the held up retiral dues, within a period of one month thereafter.

4. In the event they are able to conclude the inquiry with a final order within three months, such final order shall then govern the release of benefits.

5. OA accordingly stands disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

pd